

houses were damaged by the earthquake which rocked the district 8 months ago and the condition of rest of the houses is very critical.

Last year the Rabi and Kharif crops were damaged completely due to heavy rains several places of the district were affected by hailstorms. More than 50 persons, died due to it and the State suffered a huge loss of livestock.

I, therefore, request the Government to send a group of experts to Jabalpur for taking stock of the situation and preparing a report regarding details of estimated loss suffered by the State. On the recommendations of this group, required assistance should be provided to rural as well as urban people of the district.

(II) Need to re-start work of Sardar Sarovar Dam Project over Narmada river in Gujarat

[English]

SHRI P.S. GADHAVI (Kutch) : The Kutch Distt. and some parts of the Saurashtra and North Gujarat region of Gujarat State are facing acute shortage of drinking water and due to salinity ingress in these areas and paucity of underground water for agricultural purpose. Water from Narmada river is the only solution. Therefore, it is very much necessary to re-start the work of Sardar Sarover Dam Project over Narmada River in Gujarat State. For that Central Government should declare this project as National Project without loss of any time and disputes among MP and Gujarat States should be resolved immediately and Hon'ble Supreme Court be approached to expedite the case pending before it.

(III) Need to introduce a compound scheme for depositing all taxes

[Translation]

SHRI AMAR PAL SINGH (Meerut) : All the tax-payers of our country, whether they are traders or industrialists are being exploited. About 50 percent amount of the actual tax deposited by traders and industrialists in the exchequer, is paid to corrupt officers and middleman as bribe. The tax-payer in our country wants to pay tax as per his capacity but he also wishes to avoid exploitation.

I, therefore, request the Government to introduce a compound scheme for collecting more taxes in Exchequer of India, preventing exploitation of traders and industrialists and to root out corruption prevailing among officials. The Government may increase the

amount of tax being paid by traders and industrialists yearly by 15 percent.

(iv) Need to create a separate Uttaranchal State

SHRI BACHI SINGH RAWAT 'Bachda' (Almora) : The demand for forming a separate Uttaranchal State comprising 12 hilly districts and holy area of Haridwar is being made for the last many years. The Legislative Assembly of Uttar Pradesh had passed this resolution thrice and sent it to the Central Government for approval.

A mass movement was launched by the public in support of this demand which witnessed huge loss of life and property. The women of Uttaranchal were subjected to inhuman torture.

Former Prime Ministers had also made announcements from the ramparts of Red Fort on Independence days regarding creation of a separate Uttaranchal State. Despite several announcements made in this regard, no action has been taken by the Central Government so far resulting in resentment among public of Uttaranchal region. The present Government has promised to constitute a separate Uttaranchal State in its national agenda and hon. Prime Minister has given assurance for constituting Uttaranchal State within 90 days of attaining the power.

In view of the seriousness of the situation, I therefore, urge upon the hon. Prime Minister and the Government to take action for constituting a separate Uttaranchal State in this session itself.

(v) Need to provide representation to local public representatives in High Power Committee to look into recurring loss to Central Coalfields Limited and Bharat Coking Coal Limited

SHRI RAVINDRA KUMAR PANDEY (Giridih) : The management of Central Coalfields Limited and various units of Bharat Coking Coal Limited give exaggerated figures regarding production of coal but the actual figures of production are quite low. The losses in these companies are continuously increasing due to prevailing irregularities in the management. These companies are allocated funds every year for community development but it is not properly utilised for the purpose of developmental works.

I, therefore, urge upon the Government to constitute a high power committee with the help of local representatives to check the losses being incurred by CCL and BCCL.